

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THIRANI INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Thirani Industries Limited
2.	Date of incorporation of corporate debtor	July 8, 1974
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110DL1974PLC007351
5.	Address of the registered office and principal office (if any) of corporate debtor	E-2/203, Second Floor, Bharti Trade Centre, Alaknanda Shopping Complex, Kalkaji, New Delhi – 110019, India.
6.	Insolvency commencement date in respect of corporate debtor	01-06-2026 (order received on 03.06.2026)
7.	Estimated date of closure of insolvency resolution process	27-11-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Reshma Mittal Regn. No. IBBI / IPA-001 / IP-P00297/2017-2018/10541
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1104, Nirmal Tower, Barakhamba Road, Connaught Place , New Delhi-110001 Registered email id: careshmamittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RR Insolvency professionals LLP R-4/39, Raj Nagar, Ghaziabad-201002 Process Email id: Thirani.cirp@gmail.com
11.	Last date for submission of claims	15-06-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thirani Industries Limited on 01.06.2026. (Order received on 03.06.2026)

The creditors of **Thirani Industries Limited**, are hereby called upon to submit their claims with proof on or before 15.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

*A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.....***NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.



Reshma Mittal
Resolution Professional
For M/s Thirani Industries Limited

Regn. No. IBB1 / IPA-001 / IP-P00297/2017-2018/10541
(AFA Valid upto 31.12.2026)

Registered Address: 1104, Nirmal Tower, Barakhamba Road,
Connaught Place , New Delhi-110001
Ph. : 8860441411

Date- 03.06.2026
Place- New Delhi

ASSAM ELECTRICITY GRID CORPORATION LIMITED

NOTICE INVITING TENDER

A) Basic Details:

Tender No.	AEGCL/MD/Panchgram/Reconductoring/2026/BID/1
Name of work:	De-stringing of existing Panther Conductor and Restringing and Supply of ACSR Conductor (using existing disc insulators) along with all accessories of I. 132KV Srikona-Pailapool S/C Line ii. 132KV Panchgram-Hailakandi S/C Line iii. 132KV Hailakandi-Dullavcherra S/C Line Augmentation of the 132kV Hailakandi-Dullavcherra line in between loc. no. 101 & 111 due to soil erosion at the tower bases of loc. no. 102, 104 & 109.
Work Type	Works
Tender Inviting Authority	CGM (O&M), CAR
Address:	Bijulee Bhawan, Paltan Bazar, Guwahati-01
Total Tender Value	Rs. 18,76,27,703.00 (inclusive of GST)
Tender Fee	Rs. 2000.00 (Rupees Two Thousand) Only

B) Critical Details:-

Tender Start Date	05.06.2026 at 10:00 Hrs
Clarification Start Date	05.06.2026 at 10:00 Hrs
Clarification End Date	15.06.2026 at 10:00 Hrs
Submission Start Date	15.06.2026 at 10:00 Hrs
Tender End Date	26.06.2026 at 12:00 Hrs
Tender Opening Date	29.06.2026 at 15:00 Hrs

Interested bidders may download the bidding documents from AEGCL website: www.aegcl.co.in. The undersigned reserves the right to accept or reject any or all tender without assigning a reason therefor.

Sd/-, Chief General Manager, O&M (CAR),
Assam Electricity Grid Corporation Limited
T-872PR/2025/Camp/046

SBI POSSESSION NOTICE (Rule-8(1)) (For Immovable Property)

Branch Office : DHAND (50372) DISTRICT KAITHAL-136020
E-mail : sbi.50372@sbi.co.in

POSESSION NOTICE (Rule-8(1)) (For Immovable Property)

Whereas The undersigned being the "Authorized Officer" of the State Bank of India, Dhand District Kaitthal under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 9 of the security interest (Enforcement) Rules 2002, issued Demand Notice dated 17.03.2026 calling upon the Borrower(s)/ Guarantor(s) 1. M/s. Sanjay Trading Co. Shop No. 8, New Grain Market Dhand District Kaitthal-136020, Haryana through its Proprietor Sh. Karambir Singh S/o Sh. Ram Saroop R/o Shop No. 8, New Grain Market, Dhand, District Kaitthal-136020, Haryana. 2. M/S Ganesh Enterprises Old Kurukshetra Road Dhand, District Kaitthal-136020, Haryana through its Proprietor Sh. Jagroop Singh S/o Chanda Ram R/o # 1666/5, Jyoti Nagar Kurukshetra, Haryana. to repay the amount mentioned in the notice, being Rs. 34,19,329.00 (Rupees Thirty-Four Lakh Nineteen Thousand Three Hundred Twenty-Nine only) from 17.03.2026 plus interest & charges thereon, minus recovery if any, within 60 days from the date of Notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rule on this 3rd day of June of the year 2026.

The borrower and the public in general are hereby cautioned not to deal with the Property and any dealings with the Property will be subject to the charge of the State Bank of India for an amount of Rs. 34,19,329.00 (Rupees Thirty-Four Lakh Nineteen Thousand Three Hundred Twenty-Nine only) from 17.03.2026 plus interest & charges thereon, minus recovery if any.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of Equitable Mortgage of Land and building bearing Shop No. 8, having area measuring 188.88 Sqr. yards situated at New Grain Market Dhand Tehsil Dhand, District Kaitthal, vide Conveyance deed no. 227 dated 24.05.1996 entered jointly in the name of Sh. Karambir Singh & Jagroop Singh and bounded as below : East: Shop No. 9, North: Road, West: Shop No.7, South: Road

Date : 03.06.2026 Place: Kaithal Authorised Officer, State Bank of India

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI

COMPANY APPLICATION NO. _____ OF 2026

IN THE MATTER OF APPLICATION UNDER SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 39 OF THE COMPANIES (INCORPORATION) RULES, 2014

AND

IN THE MATTER OF J N SOCKETED CEMENTS PIPES PRIVATE LIMITED (THE COMPANY) (CIN: U29522DL2002PTG116055) HAVING REGISTERED OFFICE AT 505, NIPUN TOWER, PLOT NO. 5, KARKARDOOMA COMMUNITY CENTRE, EAST DELHI, INDIA, 110092

.....APPLICANT

Notice is hereby given to the general public that the Company proposes to make the application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of Memorandum of Association of the Company in terms of Special Resolution passed at the Extra-Ordinary General Meeting held on 04th Day of May, 2026 to enable the Company to change its Registered Office from the "NCT of Delhi" to the "State of Uttarakhand".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or sent by registered post his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110093 within 14 Days of date of publication of this notice with copy to the applicant company at its registered office at the address mentioned below.

Address of Registered Office: 505, Nipun Tower, Plot No. 5, Karkardooma Community Centre, East Delhi 110092, India.

For J N Socketed Cement Pipes Private Limited

Sd/-
Bhaskar Shastri
Director

Place: Delhi
Date: 05.06.2026 DIN: 09243440

Ind-Swift Laboratories Ltd.

Regd. Off.: SCO 850, Shivalik Enclave, NAC Manimajra, Chandigarh - 160 101 | Ph: +0172-2730503, 2730920
Website: www.indswiftgroup.com | CIN L24232CH1995PLC015553

SPECIAL WINDOW FOR RELODGE OF PHYSICAL SHARES TRANSFER REQUESTS

This is to inform shareholders that as per SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PODI/1375026 dated January 30, 2026, a special window has been opened for re- lodgement of transfer deeds of physical securities. In order to facilitate the investors to get rightful access to their securities, the Board has decided to open another special window for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019.

This special window shall be open for a period of one year from February 05, 2026 to February 04, 2027

Eligible shareholders are requested to contact the Company's Registrar and Share Transfer Agent (RTA) at rta@alankit.com or at their office at Alankit House, 4E/2 Jhandewalan Extension New Delhi -110 055, Phone: 011-42541234 or the Company at investor@indswiftlabs.com for further assistance, within stipulated time.

While lodging the request for transfer with the RTA, the shareholder must have a demat account and provide Client Master List (CML) along with the transfer documents and share certificates. Transferred shares will only be issued in demat form, once all the documents are found in order by the RTA.

For Ind-Swift Laboratories Limited
Sd/-
PARDEEP VERMA
VP-CORP. AFFAIRS & CS

Place: Chandigarh
Date: 04.06.2026

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF THIRANI INDUSTRIES LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Thirani Industries Limited
2 Date of incorporation of corporate debtor	July 8, 1974
3 Authority under which corporate debtor is incorporated/registered	RoC-Delhi
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110DL1974PLC007351
5 Address of the registered office and principal office (if any) of corporate debtor	E-2/203, Second Floor, Bharti Trade Centre, Alaknanda Shopping Complex, Kalkaji, New Delhi - 110019, India.
6 Insolvency commencement date in respect of corporate debtor	01-06-2026 (order received on 03.06.2026)
7 Estimated date of closure of insolvency resolution process	27-11-2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Reshma Mittal Regn. No. IBBI / IPA-001 / IP-P00297/2017-2018/10541
9 Address and e-mail of the interim resolution professional, as registered with the Board	1104, Nirmal Tower, Barakhamba Road, Connaught Place, New Delhi-110001 careshmarmittal@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	RR Insolvency professionals LLP R-4/39, Raj Nagar, Ghaziabad-201002 Process Email id: Thirani.crip@gmail.com
11 Last date for submission of claims	15-06-2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thirani Industries Limited on 01.06.2026. (Order received on 03.06.2026)

The creditors of Thirani Industries Limited, are hereby called upon to submit their claims with proof on or before 15.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.....NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Date- 03.06.2026
Place- New Delhi

Sd/- Reshma Mittal
Resolution Professional
For M/s Thirani Industries Limited
Regn. No. IBBI / IPA-001 / IP-P00297/2017-2018/10541
(AFA Valid upto 31.12.2026)
Registered Address: 1104, Nirmal Tower, Barakhamba Road, Connaught Place, New Delhi-110001, Ph.: 8860441411

OCIMUM ESTATES PRIVATE LIMITED

(CIN No: U70100DL2011PTC223201)
Corp. Address: 296, Forest Lane, Sainik Farms, New Sarai, New Delhi - 110068

PUBLIC NOTICE

Whereas, Ocimum Estates Private Limited (Ocimum) is undertaking the development of a Commercial Colony over an area admeasuring 2.38125 acres (0.9636 Hectors approx.) in in the revenue estate of Daultabad, Sector 103, Gurugram, Haryana, in accordance with the provisions of License No. 144 of 2014, granted by the Director, Town & Country Planning, Haryana, Chandigarh (hereinafter referred to as "DTCP").

And whereas, various persons have booked and/or have been allotted units in the aforesaid Commercial Colony (hereinafter collectively referred to as the "Existing Allottees").

And whereas, Ocimum has proposed a change of developer in favour of Indiabulls Urbanheights Limited (IBUL), for which in-principle approval has been accorded by DTCP vide Memo No. LC-3121/JE(SJ)/2026/19407 dated 03.06.2026. The project is also registered with the Haryana Real Estate Regulatory Authority (HREAR) vide Registration No. RC/REP/HARERA/GGM/3921/24/2020/08 dated 10.02.2020.

And whereas, vide the aforesaid Memo, DTCP has directed the issuance of a public notice for inviting objections, if any, from the Existing Allottees with respect to the proposed change of developer.

Now, therefore, through this Public Notice, objections, if any, are invited from the Existing Allottees, limited to any adverse impact that the proposed change of developer may have on their rights and interests in relation to the said project.

Any Existing Allottee having any objection to the proposed change of developer from Ocimum Estates Private Limited to IBUL, may submit such objection, along with supporting documents, to the office of the Senior Town Planner, Gurugram, Department of Town & Country Planning, Haryana, HSPV Complex, Sector-14, Gurugram, Haryana, and/or to the office of the undersigned, within Thirty (30) days from the date of publication of this Public Notice.

In the event no objection is received within the aforesaid period, it shall be presumed that the Existing Allottees have no objection to the proposed change of developer in favour of IBUL, and the same shall be deemed to have been accepted for all applicable purposes.

Date: 04.06.2026
Place: Gurugram

For M/s Ocimum Estates Pvt. Ltd.
Authorised Signatory

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of public company into a private company

Before The Regional Director, Ministry of Corporate Affairs, Northern Region Directorate-I

In the matter of the Companies Act, 2013, Section 14 (1) of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the Matter of MORN Merchants Limited having its registered office at C-44 Nizamuddin East, New Delhi, Delhi-110013, India.

APPLICANT COMPANY

Notice is hereby given to the general public that the Company intending to make an application to the Central Government (Regional Director) under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30th day of May, 2026 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or sent by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region Directorate I, Delhi, at B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110093, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office & Ms. Kanchar Gupta, Practising Company Secretary, proprietor of M/s Kanchar Gupta & Associates at D-701, Karkardooma Court Complex, Delhi-110092.

For and on behalf of the Applicant

MORN MERCHANTS LIMITED
Sd/- Anil Kumar Mehta
(Director)
DIN: 00398727
Add: C-44, Nizamuddin East, New Delhi-110013, India.
Complete Address of Registered Office: C-44 Nizamuddin East, New Delhi-110013, India.
Date: 05.06.2026
Place: Delhi

SMFG India Home Finance Co. Ltd.

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 611539511361051 1. Rahul Sharma S/o. Om Parkash 2. Mamta Sharma, W/o. Rahul Sharma 3. Om Parkash S/o. Late Mm Chand	All The Piece And Parcel Of The Property Bearing House No-M/2-427, Property Id No-87c16u71, Bearing 85 Sq Yards, Situated At Gali Sethni, Tehsil-Jagadhani, Within Mc Limits Of Yamunanagar, District-Yamunanagar As Per Sale Deed Bearing Wasika No-876 Dated 18-5-1984(28.34 Sq Yards) And As Per Transfer Deed Bearing Wasika No-3075 Dated 15-7-2021(56.66 Sq Yards) Recorded In The Name Of Om Parkash S/O Late Mam Chand. Bounded As Under:-East-House Of Banarsi Dass, West-House Of Lala Narayan Dass, North-House Of Vijay Pal & Passage, South-House Of Lala Narayan Dass & Madan Lal	Rs. 13,30,000/-	23.06.2026 at 11.00 AM to 01.00 PM	22.06.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihshakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Hanuwant Singh, on his Mob. No. 9898898312, E-mail : Hanuwant.Singh@grihshakti.com

Place: Yamunanagar, Haryana
Date: 04.06.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

DCB Bank Limited.

Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan/s facility(ies) from DCB Bank Limited by mortgaging your immovable properties (securities). Consequently to your defaults your loans were classified as non-performing assets. DCB Bank Limited For the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:-

Sr. No.	Name and address of the Borrower, Co-Borrower/Guarantor, Loan Account No., Loan Amount	Secured property address	1) Demand notice date 2) Outstanding dues 3) NPA Date
1.	1. MR. DR PRASHANT KUMAR 2. MRS. PUJA KOTHARIACHARYA 3. M/S. ACHARYA DENTAL CLINIC All Address At: SHOP NO. 23, 1ST FLOOR GALARIA MARKET 1, CROSSING REPUBLIC GHAZIABAD-201009 Loan Account Number: 1835920000189/18359200000152 Loan Amount Sanctioned: Rs.37,55,000/-	ALL PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.93, AT GROUND FLOOR, ADMEASURING AREA 1270 SQ. FT CONSTRUCTED ON GROUP HOUSING PLOT NO.7 ANNEXURE-II, IN THE TOWNSHIP KNOWN AS "CROSSING REPUBLIC" SITUATED AT DUNDAHERA GHAZIABAD UTTAR PRADESH.	1) 18-05-2026 2) Rs.31,19,590.01/- (Rupees Thirty One Lakh Nineteen Thousand Five Hundred Ninety And One Paisa Only) as on 18th May 2026 3) NPA Date - 30-04-2026
2.	1. MRS. PUSHPA W/O. LATE MR. AJAY KUMAR GUPTA BEING BORROWER AND LEGAL HEIRS OF MR. AJAY KUMAR GUPTA (NOW DECEASED), 2. MR. SHYAM GUPTA S/O. LATE MR. AJAY KUMAR GUPTA (BEING LEGAL HEIRS OF MR. AJAY KUMAR GUPTA (NOW DECEASED)), 3. MR. KRISHNA GUPTA S/O. LATE MR. AJAY KUMAR GUPTA (BEING LEGAL HEIRS OF MR. AJAY KUMAR GUPTA (NOW DECEASED)), 4. MS. MEGHA GUPTA D/O. LATE MR. AJAY KUMAR GUPTA (BEING LEGAL HEIRS OF MR. AJAY KUMAR GUPTA (NOW DECEASED)) All Address At: 2274 GALI NO 172 GANESHPURA, ONKAR NAGAR, NEW DELHI-110035 Loan Account Number- DRSBDEL00435639 Loan Amount Sanctioned: Rs.50,00,000/-	ALL THAT PIECE AND PARCEL OF PROPERTY PORTION OF PLOT NO 633/2275 LAND MEASURING AREA 101 SQ. MTRS. I.E. 120 SQ. YDS. OUT OF KHASRA NO. 2491, OLD PLOT NO. 140 SITUATED IN THE AREA OF VILLAGE CHOWKRI MURAKABAD DELHI ABADI KNOWN AS GANESH PURA A, TRI NAGAR, DELHI 110035, WHICH IS BOUNDED AS UNDER: NORTH: PLOT NO 139, SOUTH: PROPERTY OF SHRI AJAY KR. GUPTA, EAST: REMAINING PORTION OF THE SAID PLOT, WEST: LANE 20/F	1) 21-05-2026 2) Rs.33,26,032.45/- (Rupees Thirty Three Lakh Twenty Six Thousand Thirty Two and Fourty Five Paisa only) as on 20th May 2026 3) NPA Date - 02-01-2026

You the borrower/s and co-borrowers/guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: 05.06.2026
Date: Delhi NCR.

Sd/
Authorized Officer,
DCB Bank Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SMFG India Home Finance Co. Ltd.

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1	Lan No. - 611539511774340 1. Manish Kumar S/o. Pawan Kumar 2. Mohit Kumar S/o. Pawan Kumar 3. Nupur, D/o. Rakesh Kumar 4. Poonam Rani W/o. Pawan Kumar 4. Sundeer Kumar S/o. Joginder Lal	All The Piece And Parcel Of The Property Bearing Old Property Id No 212656u135 and New Property Id No11697kq3, Measuring 80 Sq Yards, Situated At Kamla Nagar, Tehsil-Jagadhani, District-Yamunanagar As Per Transfer Deed Bearing Wasika No-11404 Dated 9-2-2024 Recorded In The Name Of Mohit Kumar & Manish Kumar S/O Pawan Kumar. Bounded As Under:- East-House Jagdish Saluja, West-House Purnal Lal, North-Gali, South-Krishan Lal & House Subhash Chand.	Rs. 30,10,000/-	13.07.2026 at 11.00 AM to 01.00 PM	11.07.2026
1	Lan No. - 617940111847638 1. Suresh Subhash S/o. Subhash Madan 2. Ravina W/o. Suresh Kumar	All The Piece And Parcel Of The Property Measuring 1 Kanal 0 Marla, Comprised In Khewat No-698 Min. Khatauni No-907 Min. Khasra No-493/9(3)-01. Kitta-1 Tadadi 1 Kanal 0 Marla, Jamabandi For The Year 2018-19, Situated At Mauja Sadapur, Tehsil-Adampur, District-Hisar As Per Sale Deed Bearing Wasika No-1856 Dated 18-10-2024 Recorded In The Name Of Ravina W/O Suresh Kumar.	Rs. 47,60,000/-	13.07.2026 at 11.00 AM to 01.00 PM	11.07.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihshakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Hanuwant Singh, on his Mob. No. 9898898312, E-mail : Hanuwant.Singh@grihshakti.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihshakti.com

Place: Yamunanagar, Hisar, Haryana
Date: 04.06.2026

Sd/
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

BOI ZONAL OFFICE, GHAZIABAD ZONE,

Address: 32-B, Sector-62, NOIDA-201307

APPENDIX-IV [See rule-8(1)] Possession notice (For Immovable property)

Whereas the undersigned being the authorized officer of the BANK OF INDIA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 11.03.2026 calling upon the Borrowers - MR. TEJ PAL SINGH & MR. SACHIN BHADANA and Guarantor - MR. SUNDER SINGH, to repay the amount mentioned in the notice being Rs. 62,07,146.84 (RS. SIXTY TWO LAKH SEVEN THOUSAND ONE HUNDRED FORTY SIX AND PAISA EIGHTY FOUR ONLY) as on 11.03.2026, with further interest, costs, expenses and other incidental charges etc. thereon within 60 days from the date of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub - Sec. (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 2nd day of June 2026.

The Borrowers in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of the Bank of India, Sector - 62, Noida Branch, B - 32, Sector - 62, Noida (U.P.) - 201301, for an amount of Rs. 62,07,146.84 (RS. SIXTY TWO LAKH SEVEN THOUSAND ONE HUNDRED FORTY SIX AND PAISA EIGHTY FOUR ONLY) as on 11.03.2026, with further interest, costs, expenses and other incidental charges etc. thereon.

[The borrower's attention is invited to provisions of sub - section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY

All The Part And Parcel Of Residential Property Situated At House No. 28, Block-D, Sector - PHI-01 (P-3), Greater Noida, Gautam Budh Nagar (U.P.) - 201308. Admeasuring Area 200.00 Sq. Mtrs. In The Name Of Mr. Tejpal Singh. Bounded By: North East: 12mtr Wide Road, South East: Plot No. - 27, North West: Plot No. - 29 South West: Plot No. - 12

Place: Noida,
Date: 02.06.2026

CHIEF MANAGER & AUTHORISED OFFICER,
BANK OF INDIA

BOI ZONAL OFFICE, GHAZIABAD ZONE,

Address: 32-B, Sector-62, NOIDA-201307

APPENDIX-IV [See rule-8(1)] Possession notice (For Immovable property)

Whereas the undersigned being the authorized officer of the BANK OF INDIA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 11.03.2026 calling upon the Borrowers - Mr. Tej Pal Singh And Guarantor - Mr. Sunder Singh, to repay the amount mentioned in the notice being Rs. 26,30,219 (rs. Twenty Six Lakh Thirty Thousand Two Hundred And Nineteen Only) As On 11.03.2026, with further interest, costs, expenses and other incidental charges etc. thereon within 60 days from the date of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub - Sec. (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 2nd day of June 2026.

The Borrowers in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of the Bank of India, Sector - 62, Noida Branch, B - 32, Sector - 62, Noida (u.p.) - 201301, For An Amount Of Rs. 26,30,219 (rs. Twenty Six Lakh Thirty Thousand Two Hundred And Nineteen Only) As On 11.03.2026, With Further Interest, Costs, Expenses And Other Incidental Charges Etc. Thereon.

[The borrower's attention is invited to provisions of sub - section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY

All The Part And Parcel Of Residential Property Situated At House No. 28, Block-D, Sector - PHI - 01 (P-3), Greater Noida, Gautam Budh Nagar (U.P.) - 201308. Admeasuring Area 200.00 Sq. Mtrs. In The Name Of Mr. Tejpal Singh. Bounded By: North East: 12mtr Wide Road, South East: Plot No. - 27, North West: Plot No. - 29 South West: Plot No. - 12

Place: Noida,
Date: 02.06.2026

CHIEF MANAGER & AUTHORISED OFFICER,
BANK OF INDIA

Canara Bank

Canara Bank ARMB-I
KAROL BAGH, NEW DELHI-110005

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable/ immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is" and "Whatever there is basis" on the above mentioned dates through E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002. For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider (M/s PSB Alliance (Baanknet.com)), (Contact No. 8291220220, Email: support@BAANKNET@psballiance.com) or Canara Bank's website www.canarabank.com. EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of <https://baanknet.com> portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Name and Address Borrower/ Guarantor	Brief Description of Immovable Property	Total Liabilities (Rs.) Reserve Price (Rs.) EMD (Rs.)	Date & Time of Auction EMD Date Date of Visit Contact Person Name
M/s Dimple Textiles (Proprietorship Firm) 1879 MATA WALI GALLI, CHEERA KHANANA I, SARAOK, DELHI-110006 Mrs. Dimple Sharma W/o Mr. Naveen Sharma (Proprietor) 1752, CHEERA KHANA, MARWARI KATRANA I, SARAOK, DELHI-110006 M/S. CHHAVI BHARDWAJ D/O MR. NAVEEN SHARMA (MORTGAGOR/GUARANTOR) 1752, CHEERA KHANA, MARWARI KATRA NAI SARAOK, DELHI-110006	1. Entire First floor having its area measuring 1106.87 Sq Ft or Say 102.84 Sq Mts with common passage and stairs leading from Ground to First being Part of property no 2787, Ward no. V, Cheera Khana, (D/o Dimple Sharma) Under Physical Possession Boundaries of the property North : Property No. 2786, South: Property No. 2788, East : Other's Property, West : Gali UNDER PHYSICAL POSSESSION	Reserve	

Saraswat Bank SARASWAT CO-OPERATIVE BANK LIMITED 74/C, Samadhan Building, 2nd Senapati Bapat Marg (Tulu Pipe Road), Dadar (W), Mumbai 400 028.

POSSESSION NOTICE (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorised officer of Saraswat Co-op. Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notice dated 09.07.2024, calling upon the Borrower & Mortgagor: Mr. Shaikh Tabrez Siddique, Co-Borrower & Mortgagor: Mrs. Shaikh Uzra Tabrez, Guarantor: Mr. Raj Suresh Kumar to repay the amount mentioned in the notice being Rs. 16,02,026/- (Rupees Sixteen Lakhs Two Thousand Twenty Six Only) as on 08.07.2024 plus interest and incidental charges, if any, thereon within 60 days from the date of receipt of the said notice.

The Borrower/Co-Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of 02.06.2026.

The Borrower/Co-Borrower/Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Saraswat Co-op. Bank Ltd., for an amount of Rs. 16,02,026/- (Rupees Sixteen Lakhs Two Thousand Twenty Six Only) as on 08.07.2024 and interest thereon.

The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage of Flat No 302, 3rd Floor, SP Ashapura Apartment (admeasuring about 636 Square Feet Carpet Area), Survey No 168, Plot No 13 Village Mandapur Neraj, Sakinaka Karjat District Raigad owned by Mr. Shaikh Tabrez Siddique and Mrs. Shaikh Uzra Tabrez

The said property is also attached with Overdraft Credit Facility Unnatl Account No 043500100003774 in the name of M/s Arriba Trading Company, Proprietor, Mr. Shaikh Tabrez Siddique with Yashi Branch

Date: 02.06.2026. Place: Karjat. Authorised Officer For Saraswat Co-op. Bank Ltd.

Kotak Mahindra Bank

NOTICE

Locker Hired by Mrs. Sangeeta Parag Talpade having address at t-4-8 Amol Nagar Khadegolivali, Near Vitthal Mandir, Kalyane, Maharashtra, India - 421306 with Ulhasnagar Branch of Kotak Mahindra Bank Ltd. situated at Shop No 3 - 4, Keswani Complex, Near Chopda Court, UMC Road, Ulhasnagar - 421003 remains un-operated since past 9 years and the rent is also due for the last 5 years.

All the 3 letters earlier sent to Mrs. Sangeeta Parag Talpade calling upon them to operate the locker has return unreserved and the aforementioned are not contactable.

It is hereby informed that despite this notice, if the said locker is not operated by Mrs. Sangeeta Parag Talpade within 90 days from the date of issuance of this notice, break open of the said locker will be done as per the extant process of the bank on September 02, 2026 at around 12:00 PM

FORM C (See Rule 9(1)) PUBLIC NOTICE

(Under Rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MR. BHUSHAN PUNDLIKRAO PATIL, PERSONAL GUARANTOR TO M/S. NIRMANGOLD PLASTTECH PRIVATE LIMITED

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, in the matter of bankrupt Mr. Bhushan Pundalikrao Patil, under Section 123 of the Insolvency and Bankruptcy Code, 2016, has ordered the commencement of bankruptcy process against Mr. Bhushan Pundalikrao Patil vide Order dated 13.05.2026 (received on 01.06.2026) passed in C.P.(IB) No. 1260(MB)/2025.

Mr. Bhushan Pundalikrao Patil has been declared bankrupt and Mr. Manish Lalji Dawda, Insolvency Professional, has been appointed as the Bankruptcy Trustee in the said matter pursuant to the aforesaid Order.

The creditors of Mr. Bhushan Pundalikrao Patil are hereby called upon to submit their claims with proof on or before 19.06.2026 to the Bankruptcy Trustee Office at 205A, 2nd Floor, Hiren Light Industrial Estate, Behind Johnson & Johnson, Mogul Lane, Bhagaji Kheer Marg, Mahim West, Mumbai 400016. Email: bt.bhushanpatil@gmail.com.

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Date: 05.06.2026 | Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF THIRANI INDUSTRIES LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Particulars and Details. Includes Name of corporate debtor (Thirani Industries Limited), Date of incorporation (July 8, 1974), Authority under which incorporated (RoC-Delhi), Corporate Identity No. (U74110DL1974PLC007351), etc.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thirani Industries Limited on 01.06.2026. (Order received on 03.06.2026)

The creditors of Thirani Industries Limited, are hereby called upon to submit their claims with proof on or before 15.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. NOT APPLICABLE

Date: 03.06.2026 Place: New Delhi Sd/- Reshma Mittal Resolution Professional For M/s Thirani Industries Limited

PUBLIC NOTICE (Under clause (b) of sub-section (1) of section 130 of the Insolvency and Bankruptcy Code, 2016)

BANKRUPTCY COMMENCEMENT AND INVITATION FOR CLAIMS

Notice is hereby given that the Bankruptcy Process has been initiated for Mr. Bhushan Pundalikrao Patil, Personal Guarantor to M/s. Nirmangold Plasttech Private Limited, by virtue of Bankruptcy Order passed by the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) No. 1260(MB)/2025 dated 13.05.2026 (received on 01.06.2026) under the provisions of Section 126 of the Insolvency and Bankruptcy Code, 2016.

Table with 2 columns: Particulars and Details. Includes Name of the Bankrupt (Mr. Bhushan Pundalikrao Patil), PAN Number of Bankrupt (AANPV5889R), Aadhaar Number of Bankrupt (2228 6277 3802), etc.

Instructions for Submission of Claims: All creditors of the bankrupt are hereby called upon to submit their claims with proof on or before 19 June 2026 to the Bankruptcy Trustee at the address mentioned above.

Submission of Proof of Claims: The proof of claims shall be submitted in the specified forms prescribed under the Insolvency and Bankruptcy Code of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

Date: 05.06.2026 Place: Mumbai Sd/- Mr. Manish Lalji Dawda Bankruptcy Trustee

RBL BANK LTD. Registered Office: 1st Lane, Shahupuri, Kolhapur-416001

Actual Physical Possession Notice (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice to the borrowers and have called upon them to repay the amount mentioned in the notice in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice (the details of loan accounts, Borrowers details, 13(2) Notice date and 13(2) Notice amount is specifically mentioned in the below mentioned table)

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Actual Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on (the date mentioned in below mentioned table).

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Table with 2 columns: Loan Account Nos., Name of the Borrowers, 13(2) Notice details and Symbolic Possession Date, and Mortgaged Property Details. Includes details for M/s. Vedang Earthmover, M/s. Vedang Enterprises, Mr. Vivek Dnyandeo Khandare, etc.

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

Date: 04/06/2026 Place: Mumbai Authorised Officer

SBI State Bank of India Stressed Assets Recovery Branch, Thane (11b/v)

POSSESSION NOTICE

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Act on the dates mentioned against each account.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

Table with 4 columns: Name of Account/Borrower/Guarantor & address, Description of the property mortgaged/charged, Date of Symbolic Possession, and 1) Date of Demand Notice 2) Amount Outstanding as per Demand Notice.

Date: 03.06.2026 Place: Thane Chandrakumar D Kamble Authorised Officer State Bank of India, SARB Thane Branch

Home First Finance Company India Limited DEMAND NOTICE U/s 13(2)

Table with 3 columns: Sr. No., Name and Address of the Account, Borrower(s) & Guarantor(s), and Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.).

You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost falling which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors.

In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Home First Finance Company India Limited.

PUBLIC NOTICE NOTICE is hereby given to the general public at large that my client Ms. Shehnaaz Savaksha Broacha, resident of Flat No. 22, The New Surya Kiron CHS Ltd., Pan Galli, Behind Cumballa Hill Hospital, Kemps Corner, Mumbai, Maharashtra-400026 (hereinafter referred to as "the Testator") had executed her WILL and Testament dated 1st June 2022 in favour of Mr. Freedy Aspi Irani, resident of P/8, Godrej Baug, Napeansea Road, August Kranti Marg, Mumbai-400026.

The Testator hereby informs the public at large that she has revoked, cancelled and annulled the aforesaid WILL and Testament dated 1st June 2022 with all dispositions, bequests, appointments, declarations and directions contained therein. The said WILL shall be treated as null, void, inoperative and it shall have no legal effect whatsoever.

The public, all concerned persons, authorities, institutions, beneficiaries, legal heirs, executors, administrators and any person claiming any right, title, interest, benefit or entitlement under or through the aforesaid WILL dated 1st June 2022 are hereby called upon to take notice of such revocation and cancellation and they all are further cautioned not to act upon, rely upon or claim any right whatsoever under the said revoked WILL.

Any person dealing with or acting upon the aforesaid WILL dated 1st June 2022 shall do so entirely at his/her own risk, costs and consequences as it shall not be binding upon the Testator &/or her legal heirs.

This Public Notice is issued for the information of all concerned. Any concerned person/institution having any objections/grievances/claims regarding the same may contact within 10 days from the date of this publication through email &/or at postal mail address as mentioned hereinbelow.

Place: Mumbai Date: 05/06/2026

For and on behalf of Ms. Shehnaaz Savaksha Broacha Sd/- JAYDEV TRIVEDI Advocate Bhalubhai Court Office: 5, Smita, Lalubhai Park, Andheri West, Mumbai, Maharashtra-400058

IDBI Bank Limited, Retail Recovery Dept, IDBI Bank Deonar Branch, Unit No. 3, Safal Pride, Sion-Trombay Road, Deonar, Mumbai Pin -400088 Maharashtra. | Tel. No.: 022-44510229

PHYSICAL POSSESSION NOTICE

The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken physical possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd for an amount mentioned below and interest and charges thereon.

Table with 5 columns: Name of the Borrower / Owner of the property/ Guarantor and Loan A/c No., Demand Notice Date, Date of Physical Possession, Description of Property (Physical Possession), and Amount claimed in demand notice.

DATE: 05.06.2026 | PLACE: MUMBAI SD/- AUTHORIZED OFFICER, IDBI BANK LTD.

PNB Punjab National Bank ARMB, Nashik Shop No. 2 & 3, Mazina Floor, Sneh Heights Apartment, Indranagar, Nashik - 422009

POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the Authorized Officer of The Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13 (12) read with Rule 3 the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount mentioned against each account within 60 days from the date of notice (s) date of receipt of the said notice (s).

The borrower having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken Symbolic Possession of the property/ies described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to charge of the Punjab National Bank for the amount and interest thereon.

The borrower/s' mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Table with 5 columns: Name of the Branch, Name of the Account, Description of the Property Mortgaged, Date of Demand Notice, and Date of Symbolic Possession. Includes details for Kopergaon branch.

Date: 04.06.2026 Place: Nashik Sd/- Mr. Smit Kumar Chief Manager & Authorized Officer Punjab National Bank

ICICI Bank Branch Office: ICICI BANK LTD, Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

Notice for sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:

Table with 7 columns: Sr. No., Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No., Details of the Secured asset(s) with known encumbrances, if any, Amount Outstanding, Reserve Price/Earnest Money Deposit, Date and Time of Property Inspection, and Date & Time of E-Auction.

The online auction will take place on the website [URL Link: https://BidDeal.in] of e-auction agency ValueTrust Capital Services Private Limited. The Mortgages/ notice are given a last chance to pay the total dues with further interest till July 13, 2026 before 05:00 PM failing which, these secured assets will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Park, Opp Mural MIDC, Andheri East, Mumbai-400093 on or before July 13, 2026 before 04:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before July 13, 2026 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Park, Opp Mural MIDC, Andheri East, Mumbai-400093 on or before July 13, 2026 before 05:00 PM Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at Mumbai.

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank employee on 7304915594/9004392416. Please note that Marketing Agency 1, ValueTrust Capital Services Private Limited, 2, Augus Assets Management Private Limited, 3, Motex Net Pvt. Ltd., 4, Finvin Estate Deal Technologies Pvt Ltd, 5, GirsnaSoft Pvt Ltd, 6, Hecta Prop Tech Pvt Ltd, 7, Arco Ecom Pvt Ltd, 8, Novel Asset Service Pvt Ltd, 9, Nobroker Technologies Solutions Pvt Ltd, 10, Navodayan Proptech Private Limited, have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/4p4s. Date: June 05, 2026 Place: Mumbai Authorised Officer ICICI Bank Limited

